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**Showing of Blue Films in Hotel Kanishka, New Delhi**

3856. SHRI Y. S. RAJASEKHAR REDDY:  
SHRI VASANT SATHE:

Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that some blue films were screened by Hotel Kanishka, an ITDC Hotel, on its video circuit;

(b) whether any enquiry has been conducted in this regard; and

(c) if so, the outcome thereof and follow up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) and (b) No, Sir. How-ever, two films bearing 'A' Certificate of RCA—Columbia Pictures were screened on 1st and 2nd August, 1990 in Kanishka Hotel which were in vio-lation of the prevailing contract en-tered into by the private party with the hotel Management.

(c) The contract of the present sup-plier of films to Kanishka Hotel has not been renewed and the party has been given due notice for termination of the existing contract. Besides, ITDC has issued instructions to its hotel units to strictly screen only those films on CCTV which have been duly certified by the Central Board of Film Censor.

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**Review of Pending Cases in Courts/ Central Administrative Tribunals**

3857. SHRI RAM SAGAR (Said-pur): Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to review all pending cases in the courts and Central Administrative Tribunal and to settle the same ami-cably or through the establishment of

Lok Adalats to clear the huge backlog of cases in the Central Administra-tive Tribunal and to save the time and money;

(b) if so, the details thereof; and

(c) the time by which these Adalats will be set up?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIA-TION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir. Pending cases are not available to be reviewed by Legal Aid Boards but the Presiding Officers, Counsel for litigants and Liti-gants themselves offer their cases for being placed before Lok Adalats for amicable settlement and on such basis, reconciliation is attempted.

(b) and (c) Question does not arise.

**Lok Adalats in Bihar**

3858. SHRI CHHEDI PASWAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of Lok Adalats constituted in Bihar during the period 1987-90; and

(b) the number of cases disposed of by them?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIA-TION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) On the basis of the information supplied by the Bihar State Legal Aid Board, 10 Lok Ada-lats have been held in Bihar during the years 1987-90 where 35290 cases were disposed of. 125-46

Smugglers  
**Sale of Smuggled Gold**

3859. SHRI KAMAL NATH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are consi-dering to sell gold seized from smug-glers during the last few years in the international market;